

Filing no. B.A./8097/2020  
Pankaj Kumar Vs State of Jharkhand

Advocate's name:-J. Mazumdar

- |   |         |              |
|---|---------|--------------|
| 1. SJ/DB  | (S.J)   |              |
| 2. In Time<br>Limitation expired on.....  | X       |              |
| 3. Court Fee..  | NR      |              |
| 4. Authentication Fee due on the copy<br>Trial Court Judgement Rs.<br>Appellate Court Judgement Rs                | PAID    |              |
| 5. (a) Copy of trial court judgenet   | X       |              |
| (b) Copy of appellate court judgement   | Yes     |              |
| (c) Second Copy of petition   | NA      |              |
| (d) Receipt showing service on A.G.   | Yes     |              |
| (e) Vak property stamped }<br>executed and accepted   | Yes     |              |
| 6. (a) Cause title  | Yes     |              |
| (b) Provision of law  | Yes     | With         |
| 7. Intimation regarding surrender of<br>Petitioner  | In Jail | B.A. 7354/19 |
| 8. Particulars as required by Rule 140(1)<br>ChapterXV Part (A) page no. 37 of the<br>J.H.C. Rules 2001..         | Stated. |              |
| 9. Others defects<br>i) Date of custody stated at para 1,14,15 may be verified /corrected from Impugned<br>Order. |         |              |